

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
* * * * *

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

Dated : 22 APR 1988

APPLICATION NO 618 /88(T)
W.P. NO. 13108 / 82

Applicant

Shri S.N. Jayarama Rao
To

V/s

Respondent

The Comptroller & Auditor General of India,
New Delhi & another

1. Shri S.N. Jayarama Rao
C/o Shri M. Narayana Swamy
Advocate
844 (Upstairs)
Vth Block, Rajajinagar
Bangalore - 560 010
2. Shri M. Narayana Swamy
Advocate
844 (Upstairs)
Vth Block, Rajajinagar
Bangalore - 560 010
3. The Comptroller & Auditor General of India
No. 10, Bahadur Shah Zafar Marg
New Delhi - 110 002
4. The Member , Audit Board &
Ex-Officio Director of Commercial Audit
Basava Bhavan
Basaveshwara Circle
Bangalore
5. Shri M.S. Padmarajaiah
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/ ~~SEARCH/ENTER~~ ~~SEARCH~~ passed by this Tribunal in the above said application on 20-4-88

Assued 11 May 1988
Encl : As above

dc *R. Venkatesh*
DEPUTY REGISTRAR
(JUDICIAL)

**In the Central Administrative
Tribunal Bangalore Bench,
Bangalore**

ORDER SHEET

Application No. **618** of 1988(T)
(WP 13108/82)

Respondent

Applicant

SN Jayarama Rao

Advocate for Applicant

Sh M. Narayanaswamy

Comptroller and Auditor
General of India and ors
Advocate for Respondent

Date	Office Notes	Orders of Tribunal
		<p><u>KSP VC/PS(A)</u></p> <p>20.4.88.</p> <p style="text-align: center;"><u>Order</u></p> <p>This is a transferred application received from the High Court of Karnataka on 18.4.88. This case was called today in Court to fix date of hearing and issue transfer notices. When the case was called for hearing in Court Sri MN learned advocate who appeared for the applicant before the High Court takes notice for the applicant. Sri MSP also takes notice for the respondents.</p> <p>We have heard the learned counsel for the parties.</p> <p>We are informed by Sri MSP that the applicant had retired from service on 30.9.86 on superannuation. With this itself the grievance of the applicant no longer survives for consideration.</p> <p>We, therefore, dismiss this application as having become infructuous. No costs.</p>



TRUE COPY

R. Venkatesh
DEPUTY REGISTRAR (JDL)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

Sd/-
VC 20/71

Sd/-
M(A)